

(1)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA. 708/94.

Smt. S. Mishrilal.

.. Applicant.

v/s.

G.M., C.Rly., Bombay & Another.

.. Respondents.

Coram : Hon'ble Member (J) Shri B.S. Hegde.

Appearance:

Shri J.A.R.T. Anthony,
Counsel for the Applicant.

ORAL JUDGMENT :

Date : 10.6.1994.

I Per : Hon'ble Shri B.S. Hegde, Member (J) I

The applicant says that she has been approaching this Tribunal against the action of the Respondents in issuing the communication dated 26.4.1994 intimating the applicant that she has to retire by the end of this month. After perusing the records, I find that no merit in this application.

2. Therefore, keeping in view of the settled proposition of law laid down by the Supreme Court in State of Orissa v. B. Senapathi (1994) SCC(L&S)689; the application requires to be dismissed summarily, if filed after 5 years of entry into government service. In the light of the above, the application has no merit and the same is dismissed but no costs.


(B.S. HEGDE)
MEMBER (J).